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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

M.P. No. 2692/1990
in
O.A. 2282/1990.

November 9, 1990.

Shri Gokal and others Vs. U.O.I. & Ors.

Shri A.K.Bhardwaj, proxy counsel for Shri V.P.Sharma, counsel for the petitioners is present.

This M.P. under Section 25 of the Act is for retention of the O.A. before the Principal Bench.

I have perused the paragraph 1 of the O.A. which seeks to challenge the order dated 10.7.1990 passed by respondent No.3 by which the respondent engaged the junior persons than the petitioners. This order is said to be illegal, unjust, against the principle of 'Last come first go'. However, on a perusal of the O.A. it does not appear that persons engaged by the respondents have been made parties. Consequently, this the prayer in M.P. for retention of the O.A. before the Principal Bench cannot be entertained at this stage. Let the O.A. be amended suitably. Petitioners are granted 10 days time to amend the O.A. List before the Chairman after the O.A. is amended.

(AMITAV BANERJI)
CHAIRMAN
9.11.1990.

SKS

M.P. 328/9,

1.2.91

Adjourned to 2.2.91

B.G.
M.J.
C.O.

Date	Office Report	Orders
		<p><u>MP 378/91.</u></p> <p>Shri A.K.Bhardwaj, proxy counsel for Shri V.P.Sharma, counsel for the applicant.</p> <p>There is no compliance to the order dated 9.11.1991. The amendment made by this M.P. does not comply with the order passed on 9.11.1990. Learned counsel for the applicant may amend it and file a further amendment within one month. List on 22.3.1991.</p> <p style="text-align: right;"><i>AB</i> (Amitav Banerji) Chairman 8.2.1991.</p> <p><u>22.3.91 MP 2692/90</u></p> <p>Petitioner through counsel Shri V.P. Sharma.</p> <p>Shri Sharma states that he does not seek to press the M.P. and, therefore, withdraws the same. M.P. is accordingly dismissed as withdrawn. The O.A. may be returned to Shri V.P. Sharma, Counsel for the petitioner.</p> <p style="text-align: right;"><i>AB</i> (AMITAV BANERJI) CHAIRMAN 22.3.91</p>
	SKS	SRD